

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No. 292/Chd/HP/2020

Under Section 7 of IBC, 2016.

In the matter of:

Mr. Amandeep Singh Bal & Ors.	...Petitioners-Financial Creditor
Versus	
Blue Coast Infrastructure Development Pvt. Ltd.	...Respondent-Corporate Debtor

Present through video conferencing:

Mr. Balwinder S. Kalsi, Advocate for the petitioner.

Issue notice of this petition to the respondent-corporate debtor to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the e-mail address of the respondent-corporate debtor as available on the master data of the company.

2. In case the service through speed post on the corporate debtor is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two newspapers (one English and one Hindi) having wide circulation in the area.

3. The petitioner shall file affidavit of service supported by postal receipt, tracking report, copy of e-mail and clippings of newspapers, if applicable, within three weeks.

4. Reply by the respondent be filed within three weeks and rejoinder thereto, if any, within two weeks from the date of receipt of copy of reply exchanging the copies between the parties.

5. List CP on 26.11.2021.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 16, 2021.

pc